

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).5394/2015

(Arising out of impugned final judgment and order dated 23/05/2014 in CRLA No.5093/2003 passed by the High Court of Judicature at Allahabad)

RAM BETI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With interim relief and office report)

Date : 24/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Mr. C. K. Rai, Adv. (A.C.)
Mr.Paramhans, Adv.For Respondent(s) Mr.Aishwarya Pathak, Adv.
Mr.Ravi Prakash Mehrotra, Adv.Upon hearing the counsel the Court made the following
O R D E R

Leave granted.

In the meantime, the order of sentence of the petitioner
shall remain stayed.(SATISH KUMAR YADAV)
AR-CUM-PS(RENUKA SADANA)
COURT MASTER